

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 28-03-2023 This petition was Mentioned today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s)

Mr. Karan Batura, Adv. (Mentioned by)

Mr. Rohit K. Singh, AOR

Mr. Arup Banerjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, let this matter be not deleted
from the date already notified, i.e., 13.04.2023.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(NAND KISHOR)
COURT MASTER

